

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.6240 of 2018

Prakash Chandra Rai Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the Respondent-State : Mr. Ashish Kumar, AC to GP-II

Order No. 7 : Dated 09th July, 2020

Heard Mr. Saurabh Shekhar, the learned counsel appearing for the petitioner and Mr. Ashish Kumar, AC to GP-II appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

I.A. No. 3586 of 2020 has been filed for further development in the matter.

Mr. Saurabh Shekhar, the learned counsel for the petitioner submits that during pendency of the writ petition the petitioner has been dismissed by order dated 17.06.2019 and that is why it was necessitated to file the interlocutory application.

Mr. Ashish Kumar, AC to GP-II appearing for the respondent State is present and he also accepts this position that the petitioner has been dismissed from service during pendency of the writ petition.

Accordingly, in view of further development and considering that during pendency of the writ petition, the petitioner has been dismissed from service, the prayer made in the I.A. is allowed.

It is prayed for treating this I.A as part of the writ petition.

Let this I.A be treated as part of the writ petition.

The respondents are directed to file the counter affidavit within four weeks.

Post the matter on 06.10.2020.

(Sanjay Kumar Dwivedi, J.)